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(1) FIR No. 969/2019
PS Kalyan Puri
State vs. Kayum;
(2) FIR No. 945/19
PS Kalyan Puri
State vs. Kayum; &
(3) FIR No. 450/19
PS Kalyan Puri
State vs. Kayum

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the accused/applicant Kayum on personal bond.

Pr :- None for the State.

Sh. Mohit Bhardwaj, Ld. Counsel for the accused (through CISCO Webex Conferencing facility).

Accused is in J.C.

Accused was granted bail vide the order dated 18.03.2020 by the Ld. CMM, East, KKD Courts, Delhi subject to furnishing bail bonds and surety bonds in the sum of Rs. 10,000/- each. However, on account of the poor economic condition of the accused, he has not been able to arrange for a surety. It is therefore prayed by his Counsel that he be released on furnishing personal bonds.

Submissions heard. Record perused.

From the record, it appears that the accused was granted bail on 18.03.2020 and despite lapse of more than 5 months, he has been unable to



2.

produce a surety to bail him out. This per se is a testament to his weak financial position. He is seemingly indigent.

Hence, the present application is allowed. Accused Kayum be released on bail on his furnishing personal bonds in the sum of Rs.10,000/- to the satisfaction of the Ld. Duty MM.

Application is disposed off. Copy of this order be sent to the Counsel for the accused as well as to the Jail Superintendent for necessary compliance.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

1.

(1) FIR No. 969/2019
PS Kalyan Puri
State vs. Kayum;
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(3) FIR No. 450/19
PS Kalyan Puri
State vs. Kayum

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the accused/applicant Kayum on personal bond.

Pr :- None for the State.

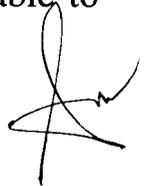
Sh. Mohit Bhardwaj, Ld. Counsel for the accused (through CISCO Webex Conferencing facility).

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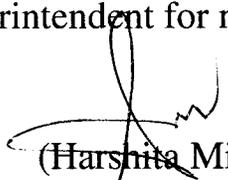


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Application is disposed off. Copy of this order be sent to the Counsel for the accused as well as to the Jail Superintendent for necessary compliance.


(Harshita Mishra)

Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

1.

(1) FIR No. 969/2019
PS Kalyan Puri
State vs. Kayum;
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20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the accused/applicant Kayum on personal bond.

Pr :- None for the State.

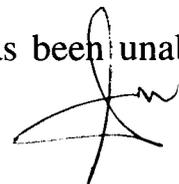
Sh. Mohit Bhardwaj, Ld. Counsel for the accused (through CISCO Webex Conferencing facility).

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Submissions heard. Record perused.

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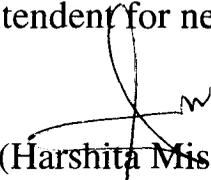


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Hence, the present application is allowed. Accused Kayum be released on bail on his furnishing personal bonds in the sum of Rs.10,000/- to the satisfaction of the Ld. Duty MM.

Application is disposed off. Copy of this order be sent to the Counsel for the accused as well as to the Jail Superintendent for necessary compliance.


(Harshita Mishra)

Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

1.

FIR No. 429/19
PS Kalyanpuri
State vs. Kayum

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

Application U/s 437 Cr.P.C for grant of bail has been filed on behalf of the accused Kayum.

Pr: None for the State.

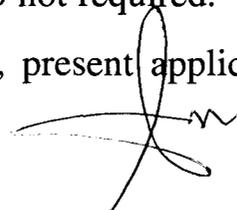
Sh. Mohit Bhardwaj, Ld. Counsel for the accused / applicant (through CISCO Webex Conferencing facility).

Submissions heard. Record perused.

It has been submitted by the counsel for the applicant/ accused that he has been falsely implicated in the present case. It has been further submitted by the counsel for the accused that accused is quite innocent and has nothing to do in the present matter. It is further stated that allegations leveled against the accused are false. It is also stated that no incriminating articles have been recovered from the possession of the accused and that any recovery, if effected, was planted. It is further orally contended that charge-sheet in the present case was already filed and no further investigative step remains to be taken, for which custodial interrogation of the accused might be needed.

Submissions heard. Record perused.

Investigation is complete and charge-sheet has already been filed. No purpose would be served by keeping the applicant/ accused behind bars as custodial interrogation of the applicant/ accused is also not required. Without expression of any opinion on the merits of the case, present application is

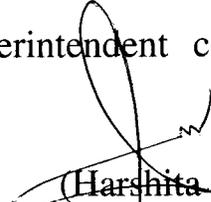


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disposed of with the direction that applicant/ accused be released on bail on his furnishing personal bond in the sum of Rs.15,000/- with two sureties in the like amount (considering the fact that the accused is involved in multiple criminal cases). Accused is directed to appear before the court on each and every date without fail and shall not tamper with the evidence.

With these directions, bail application stands disposed off.

Copy of this order be given dasti / sent via email to the counsel for the accused as well as to the Jail Superintendent concerned for necessary compliance.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

1.

FIR No. 242/20
PS Mandawali
Ragini Tiwari vs. SHO

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

Pr :- None for the State.

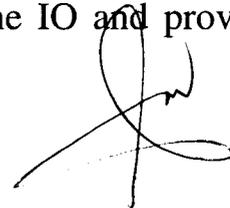
Ms. Eshu Choudhary, Ld. Counsel for the complainant.

IO Inspector Ajit Kumar in person.

IO has filed fresh status report and has also furnished the case diary (copy of status report supplied to counsel for the complainant). He has shown the communication / requests sent by him to the Facebook for removal of the objectionable URLs. He submits that the objectionable videos (except 03 objectionable posts) have been removed from the Facebook. He submits that he has sent a fresh request to the concerned authorities for the removal of the other objectionable posts as well from the Facebook.

At this stage, Ld. Counsel for the complainant has interjected and stated that certain objectionable videos were still available on YouTube Website. She has filed certain printouts showing the screenshots of the said videos, which are available on YouTube Website. She has further stated that she had observed a peculiar phenomena i.e. these videos were appearing sporadically on YouTube and disappearing therefrom intermittently. The IO submits that he had asked the complainant to appear before him / Cyber Cell and provide him / them with the details / link of the objectionable videos on YouTube.

The complainant is directed to cooperate with the IO and provide the



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links to the videos available on YouTube so that appropriate action can be taken to pull down the videos from YouTube. The IO is directed to act expeditiously so that the objectionable content is removed from the social media platforms / channels.

The IO is directed to take suitable action against the persons, who have uploaded the alleged fake / fabricated videos of the complainant, as had earlier been directed by the Hon'ble High Court of Delhi in its order dt. 28.05.2020.

With these directions, the present application is disposed off.

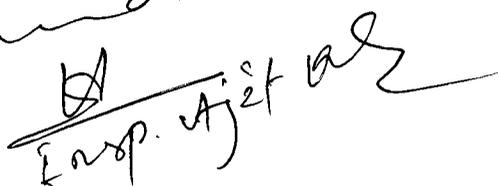
Copy of this order be given dasti to the counsel for the complainant and IO, as prayed for.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

Received by

for complainant.




Enop. Ajit Singh

1.

E-FIR No. 009386/2020

PS Kalyanpuri

State vs. Vipin

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

This is an application for releasing the vehicle bearing no. DL-12SF-0962 (Activa Scooty, Silver colour) on superdari, filed on behalf of the applicant Sh. Sunil Kumar Sharma.

Ld. PO is on maternity leave.

Pr :- None for the State.

Ld. Counsel for the applicant.

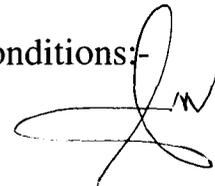
IO is absent.

Report of IO is received. Same is perused.

Heard submissions on the application for releasing the vehicle bearing no. DL-12SF-0962 (Activa Scooty, Silver colour) on superdari to the applicant. Photocopy of ID proof of the applicant has also been filed. It is stated that the applicant is the registered owner of the vehicle in question and he has also not taken any claim from any Insurance Company regarding the theft of the vehicle. Applicant further submits that he shall not take any claim from any Insurance Company. He is directed to file an undertaking in this regard before the IO.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-



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1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.

Received by
Sumit
20/8/20


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

1.

FIR No. 0318/2020
PS Pandav Nagar
State vs. Unknown

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the mobile phone Vivo S-1, IMEI No. 860959049986678 on superdari to applicant namely Vijay Vikram Singh.

Pr :- None for the State.

Sh. Ram Kishor Aggarwal, Ld. Counsel for the applicant.

Heard submissions on the application for releasing the mobile phone Vivo S-1, IMEI No. 860959049986678 on superdari to the applicant. It is stated that the applicant is the registered owner of the mobile in question.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the mobile in question is released to its owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized mobile be released to the applicant who is stated to be the registered owner of the mobile in question subject to following conditions:-

1. IO is directed to release the mobile to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the mobile and valuation report.
2. The photographs of the mobile should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the mobile in question done and the



2.

applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.

4. IO is directed to file the panchnama, photographs of the mobile in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the mobile in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.


(Harshita Mishra)

Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

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RD
20/8/20

1.

FIR No. 303/20
PS Pandav Nagar
State vs. Suresh @ Golu @ Deepak

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

Pr :- None for the State.

Sh. Dileep Kumar Suryawanshi, Ld. Counsel for the accused / applicant.

Mother of the accused / applicant in person.

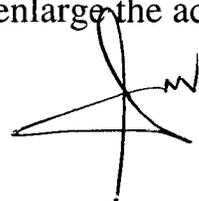
Accused is in JC.

Part arguments on the bail application had been heard earlier i.e. on 19.08.2020.

Ld. Counsel for the accused / applicant had been directed to file the medical documents of the father of the accused, who is stated to be unwell. This was taken as a ground for grant of bail to the accused / applicant. The counsel for the accused has filed photocopies of the medical documents of father of the accused / applicant.

Record perused. Submissions considered.

The accused has been in JC since 29.06.2020. The accused has been previously involved in 07 other criminal cases as can be borne out from the past involvement / conviction report filed by the IO. Admittedly, the recovery of the case property has already been effected. Custodial interrogation of the accused is not needed further at this stage. Considering the period of detention already undergone, coupled with the young age of the accused and the delicate medical condition of his father, I deem it fit to enlarge the accused

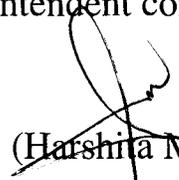


2.

on bail on his furnishing of bail bonds in sum of Rs. 15,000/- and two sureties of like amount (considering the past criminal record of the accused). Accused is directed not to tamper evidence or influence prosecution witnesses in any manner. He is further directed not to commit any offence of like nature when on bail in the present case. Any breach of the conditions of the bail order shall entail cancellation of the bail forthwith, if an application is moved by the IO / complainant in this regard.

Application is accordingly disposed off.

Dasti copy of this order be given to the counsel for the accused / applicant and be also sent to the Jail Superintendent concerned.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

FIR No. 255/2020
PS Kalyanpuri
State vs. Lochan & Ors.

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

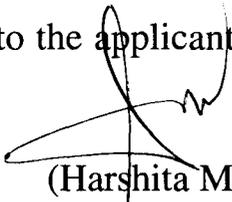
Ld. PO is on maternity leave.

Pr :- None.

Status report of the IO has already been received. The victim has already been handed over to the complainant Meera Singh. No directions to the IO are needed at this stage.

Application is disposed off.

Copy of status report be supplied to the applicant / her counsel in terms of order dt. 05.07.2020.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020

State vs. Sameeruddin & Ors.
PS Pandav Nagar

20.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

Pr :- None.

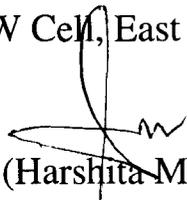
This is an application for calling the status report from SHO PS Mayur Vihar Phase-1, filed on behalf of the complainant Rihana Parveen.

Status report has been filed. Copy of the same be supplied to the applicant / her counsel.

Status report has been perused.

No directions per se are needed at this stage as the complaint of the complainant has been forwarded to the CAW Cell, East District.

Application is disposed off.


(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
20.08.2020